COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 82 OF 2017

Dated: 11th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Faridabad Industries Association ... Appellant(s)

Vs.

Haryana Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Raunak Jain

h/f Mr. Vishal Sharma

Counsel for the Respondent(s) : Mr. Nishant Ahlawat for R.1

Mr. Manuj Kaushik for R-2 & 3

ORDER

Learned counsel for respondent No.1 states that respondent No.1 does not wish to file any reply.

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 02.11.2017 after serving copy on the other side.

List the matter on <u>06.12.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd